CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 485/TT/2026

Subject	:	Petition under Section 62(1)(b) and Section 79(1)(d) of the Electricity Act, 2003 read with Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking truing up of the transmission tariff for the 2019-24 period under Regulation 13 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the determination of the transmission tariff for the 2024-29 period under Regulation 9(2) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024, for the deemed Inter-State Transmission Lines owned by the Petitioner and utilized for the transmission system operated by the Respondent.
Petitioner	:	West Bengal State Electricity Transmission Company Limited (WBSETCL).
Respondents	:	Central Transmission Utility of India Limited (CTUIL).
Date of Hearing	:	**11.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Janmali Manikala, Advocate, WBSETCL Shri Deepak Thakur, Advocate, WBSETCL

Record of Proceedings

The matter was called out for a virtual hearing.

2. At the outset, the learned counsel for the Petitioner sought three weeks' time to file the information regarding Additional Capital Expenditure (ACE) as directed vide the RoP for the hearing dated 29.9.2026, with respect to the transmission assets for the 2024-29 tariff period.

3. After hearing, the Commission directed as under:

i) The Respondent(s), as a last opportunity, to file their respective replies / written submissions, if any, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter;

ii) The Petitioner is directed to furnish the information sought by the Commission vide the RoP for the hearing dated 29.9.2026 on an affidavit, within two weeks, with an advance copy to the Respondent(s).

4. The matter will be listed for further hearing on **17.12.2026.**

By order of the Commission
Sd/-
(Kamal Kishor)
Deputy Chief (Law)